

cometax have been directed to monitor the disposal of top 100 first appeals pending with the commissioners (Appeals) in their region.

- iv) Chief Commissioners have also been advised to ensure that assessments involving big demands are finalised by the end of December, 1991.
- v) They have also been advised that President/Vice President of Income tax Appellate Tribunal should be requested to take appeals involving large demands for expeditious disposal.
- vi) In cases where large demands have been stayed by courts, the Chief Commissioners have been advised to get the stay vacated, wherever possible.

[English]

Fraud Cases in Banks in Himachal Pradesh

1529. SHRI D.D KHANORIA: Will the Minister of FINANCE be pleased to state:

(a) the number of fraud cases reported/detected in various banks in Himachal

Pradesh during 1990-91, bank-wise;

(b) the amount involved in these cases, bank-wise;

(c) the number of bank officials found involved in the various cases and the number of officials found guilty and punished, bank-wise; and

(d) the amount of money recovered from these officials during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The present data maintenance system does not yield State-wise information about number of frauds, number of officials involved and amount recovered from guilty officials. However, total number of frauds, amount involved and recoveries made by the banks, as reported to RBI by 28 public sector banks in India, during the period from 1.4.90 to 31.3.91 is given below:

(Rs. in lakhs)

No of	frauds Amount involved	Amount recovered
1533	9996.08	908.64

Details about punishment awarded to the officials during the same period for their involvement in cases of frauds are given below:

(i) No. of employees convicted	-	83
(ii) No. of employees given major/minor penalties	-	762
(iii) No. of employees out of (ii) above dismissed/discharged/removed.	-	311